

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 1

CP (IB) No. 170/Chd/Pb/2024

IN THE MATTER OF:
Kotak Mahindra Bank Ltd.

...Petitioner-Financial Creditor

Versus

**Sachdeva And Sons Rice
Mills Ltd.**
Under Section: 7, IBC 2016

...Respondent-Corporate Debtor

Order delivered on 02.07.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner

: Mr. Manish Jain with Mr. Siddhant Jain, &
Ms. Divya Sharma, Advocates

ORDER

Heard the submissions made by the learned counsel for the petitioner-financial creditor. We have perused the paper book. This is an application filed under Section 7 of IB Code, 2016. The learned counsel for the petitioner-financial creditor has confirmed that service of advance copy has been sent. However, let notice be issued to the respondent-corporate debtor. The counsel for the petitioner-financial creditor is directed to once again provide a copy of the petition to the respondent-corporate debtor. Although earlier stated to have been served, let this matter be posted after three weeks for the appearance as well as for filing reply of the respondent-corporate debtor. Let the matter be posted on 20.08.2024.

Sd/-

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**